

In the National Company Law Tribunal, Jaipur

IB-599(ND)/2018

TA No. 94/2018

UNDER SECTION 9 OF IBC CODE, 2016

In the matter of:

**M/s. Nazir Khan Peoprietor International Applicant/Petitioners
VS.**

Emagee Cables and Communication Ltd.Respondent

Order delivered on 31.08.2018

Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : None- Appeared

For Respondent(s) : None- Appeared

ORDER

Despite dispatch of notice to the petitioner about the transfer of the case from NCLT, New Delhi to NCLT, Jaipur, there is no representation on the part of the petitioner. Further it is brought to the notice of this Tribunal by learned IRP appointed in relation to the Corporate Debtor that the CIRP process has been initiated and the same is pending. In the circumstances, let the petitioner prefer the claim, if it is within the time limit as prescribed under IBC, 2016, before the IRP appointed at the time of admission of the petition in IB/601(ND)/2018. With the above directions, this petition stands closed.

Sd-

**(R. Varadharajan
Member (Judicial))**